

the dealer takes recourse to legal formalities and thus goes scot free under the cover of legal formalities. In this regard, it is worth mentioning that the dealers insist on collecting samples under the rules framed by Indian Standard Institute and these standards are very difficult to adopt if not impossible. Many formalities have to be fulfilled in this regard. In this regard some or the other lacuna remaining there. In this connection, the significant point is that the petrol and diesel supplied to the petrol pump dealers by the oil depots are not of I.S.I. standards. The legal point is this that it is improper to take samples of oil of I.S.I. standards when the dealers are not supplied oil of I.S.I. standards. As such either the oil supplied should be of I.S.I. standard or the procedure of taking should be amended. This way we can check adulteration of Diesel and petrol.

- (vi) **Need to regularise the services of Extra-Departmental employees of P & T Department**

PROF. PREM KUMAR DHUMAL (Hamirpur): Mr. Deputy Speaker, Sir, I would like to raise the following matter under Rule 377. The Government should pay attention to the extra departmental Employees serving in the Post and Telegraph Department of the Communication Ministry. The wages of these employees have been fixed as per the hours of work put by them and they have to work for 2 to 3 hours in the morning and evening both. People living in the far flung areas who report for duty in the morning do not go back to their homes after attending their morning duty as it takes a lot of time and moreover they are supposed to report back for work at the same place once again in the evening. They spend the interval either doing departmental work or waste their time doing nothing. No other benefit is available to them.

Therefore, I would like to urge upon the Government to regularise the services of all extra departmental employees with immediate effect so that they can also avail of all the

benefits that are enjoyed by the regular employees. It would remove resentment among the employees and ensure smoothly functioning of the Department.

- (vii) **Need to rename the Sahar and Santa Cruz Airports as 'Chhatrapati Shivaji International Airport' and 'Baba Saheb Ambedkar Airport' respectively**

SHRI RAM NAIK (Bombay, North): Mr. Deputy Speaker, Sir, under Rule 377 I would like to raise the following matter. The Government of India has recently taken a decision to rename three major airports of India, according to which the name of Bombay International Airport will be Pandit Jawaharlal Nehru Airport, the name of the Calcutta International Airport will be Subhash Chandra Bose Airport and the name of Madras International Airport will be Anna Durai Airport and the name of Madras Airport for domestic flights will be Kamraj Airport. This decision of the Government has evoked sharp reaction in Maharashtra as it hurt the pride of Maharashtra. The people are agitated over it because they think that it has been done deliberately to denigrate the people of Maharashtra. Parties like the B. J. P., the Shivsena and the Communist Party of India have also issued statements in this regard. Several members of Parliament have also made a demand to reconsider the aforesaid decision. This has been supported by various newspapers also. In deference to the sentiments expressed by the people of Mumbai and Maharashtra, I would like to request the renaming of the Maharashtra airports and name the "Sahar" International Airport as Chhatrapati Shivaji Airport and Santa Cruz Airport as Dr. Baba Saheb Ambedkar airport. The Government should keep this fact in mind that if no step in this direction is taken, it would lead to a public agitation in Maharashtra.